

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75197 of 2015

(Arising out of Order-in-Original No. 09/Commissioner/CE/Haldia/Adjn/2014 dated 31.03.2014 passed by the Commissioner of Central Excise, Haldia Commissionerate, 25, Princep Street, 3rd Floor, Kolkata – 700 072)

M/s. Port Management Board

Andaman & Nicobar Administration,
Port Blair

: Appellant

VERSUS

Commissioner of Central Excise

Haldia Commissionerate,
25, Princep Street, 3rd Floor, Kolkata – 700 072

: Respondent

APPEARANCE:

None for the Appellant

Shri R.K. Agarwal, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75718 / 2025

DATE OF HEARING / DECISION: 18.03.2025

ORDER: [PER SHRI K. ANPAZHAKAN]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received on their behalf, despite notice. It is further observed from the records that even on the last two dates of hearing, the appellant had remained unrepresented. Sufficient opportunities have been given to the appellant to represent their case. This shows that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd